GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO.864 TO BE ANSWERED ON 03.12.2015

Liberalised Coal Linkages

864. SHRI B. VINOD KUMAR; SHRI PRABHAKAR REDDY KOTHA; SHRI PRAHLAD SINGH PATEL:

Will the Minister of COAL be pleased to state:

- (a) whether it is proposed to liberalise coal linkages with intra-companies enabling them to swap coal linkages within same companies;
- (b) if so, the details thereof;
- (c) whether the Government is also contemplating on setting up of large scale coal washeries to bring down pollution levels; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a)&(b): The provision of allowing inter power plant transfer of coal under coal linkages from one Power Plant to another is already in place. Such dispensation is allowed subject to the following conditions:

- a) Transfer of coal is allowed only between the power plants wholly owned by the Purchaser or its wholly owned subsidiary. No transfer of coal is allowed for a Joint Venture (JV) company of the Purchaser. The supply of coal, for all commercial purpose under the Fuel Supply Agreement (FSA) remains unchanged and on account of the original Power Plant.
- b) Both the Power Plants should have executed FSA in the modified FSA Model applicable for new power plants and not having any supplies linked to coal

- blocks. In case of Independent Power Producers (IPPs) both the plants must have valid long term Power Purchase Agreements (PPAs) with DISCOMS.
- c) In no case the transferred quantity to a plant together with the quantity supplied under the applicable FSA exceeds the Annual Contracted Quantity (ACQ) of the Transferee Plant for a particular year which is proportional to the long term PPA with DISCOMS.
- d) Transfer of coal is not allowed to those plants who are allotted coal blocks under this arrangement.
- e) In case of change in ownership and no environmental clearance of the plant this facility stands withdrawn, and
- f) Penalty/Incentive under this arrangement is considered in terms of (a) above.

(c)&(d):Coal India Limited (CIL) has planned to set up 15 new washeries. Out of these, 9 washeries are planned for non-coking coal with capacity of 94 Million Tonne Per Year (MTY) and 6 coking coal washeries of capacity 18.60MTY.

The details of the proposed washeries are as follows:

SI No.	Subsidiary Company	Name of the Washery	Capacity (MTY)
1	BCCL	Madhuband	5.0
2	BCCL	Patherdih	5.0
3	BCCL	Dahibari	1.6
4	BCCL	Patherdih	2.5
5	BCCL	Dugda	2.5
6	BCCL	Bhojudih	2.0
7	MCL	Hingula	10.0
8	MCL	Jagannath	10.0
9	MCL	Basundhara	10.0
10	MCL	lbValley	10.0
11	CCL	Ashoka	10.0
12	CCL	Konar	7.0
13	CCL	Karo	7.0
14	SECL	Baroud	5.0
15	SECL	Kusmunda	25.0
Total			112.60
